received from PSU refineries, Indian Oil Corporation Limited (IOCL) management has approved 25 Thousand Metric Tonne Per Annum (TMTPA) Crumb Rubberized Modified Bitumen Plant (CRMB) at Digboi Refinery with an estimated cost of ₹ 10.40 crore.

Recovery of amount from RIL on KG Basin

935. SHRI SANJAY RAUT: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Reliance Industries and its partners are drawing natural gas belonging to State-owned ONGC in the KG Basin of the Bay of Bengal in the past seven years;
- (b) if so, Government response thereto indicating the details of the committee report in this regard; and
- (c) the details of steps taken / proposed to be taken by Government to recover the amount from Reliance and its partners?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) and (b) Government constituted a single member committee comprising of Shri Ajit Prakash Shah, former Chief Justice of Delhi High Court on 15.12.2015 to look into the dispute between Reliance Industries Limited (RIL) and ONGC regarding ONGC blocks (KG-DWN-98/2 & Godavari PML) and RIL block (KG-DWN-98/3) in Krishna Godavari basin. The Committee submitted its Report on 28th August, 2016. The Committee had in its Report concluded inter-alia that there has been unjust enrichment to the contractor of the block KG-DWN-98/3 due to production of the migrated gas from ONGC's blocks KG-DWN-98/2 and Godavari PML. The details of the Report of the Committee have been uploaded on this Ministry's website

(c) The Government has accepted the recommendations of the Committee and consequently, it has been decided by the Government to claim restitution from the contractor for the block KG-DWN-98/3 for the unjust benefit received and unfairly retained. A notice, in this regard, has been issued by this Ministry on 3rd November, 2016. Government through this notice has directed RIL to remit an amount of USD 1,552,071,067 (computed provisionally) being net amount of restitution receivable along with interest upto 31.3.2016 and USD 174,905,120 towards the revised additional cumulative Profit Petroleum receivable upto 31.3.2016 to the Government within 30 days from the date of receipt of the notice. RIL vide its Notice of Arbitration dated 11.11.2016 has invoked arbitration disputing the claim of the Government of unjust benefit and restitution claimed in the aforesaid Ministry's notice dated 3.11.2016.

Formulation of consumer-friendly petroleum price policy

†936. SHRI SANJAY SETH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Central Government has taken/propose to take steps to formulate a consumer-friendly price policy by abolishing multi-layer tax system and by making production cost a basis for price fixing in view of ever rising prices of petroleum products;
 - (b) if so, the details thereof, till date; and
 - (c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI DHARMENDRA PRADHAN): (a) to (c) Refining of crude oil is a process industry where crude oil is processed through several processing units. Each of these units produces intermediate products streams which results in difficulty in apportioning the total cost of individual refined products. Therefore, individual product-wise costs are not identified separately. OMCs are applying Trade Parity Pricing methodology to compute RSP of Petrol and Diesel and Import party pricing methodology to compute the RSP of PDS Kerosene and Subsidized Domestic LPG.

Further, the Government has made the excise duty on Petrol and Diesel specific. Central Government is not levying customs and excise duty on sale of PDS Kerosene and Subsidized Domestic LPG.

Funds spent on welfare of locals in Auraiya, U.P. by GAIL

937. SHRI DARSHAN SINGH YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether protests of people living around Pata in Auraiya District of Uttar Pradesh are increasing day-by-day as it has become very difficult to survive in that area due to continuous leakage of poisonous gas of GAIL plant;
- (b) if so, steps taken by Government to improve the living standard of people living in that area, keeping in view their health related issues;

[†]Original notice of the question was received in Hindi.